

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 117
IA/263(AHM)2021
IA/305(AHM)2021
IA/350(AHM)2021
IA/465(AHM)2021
in
CP(IB)/397(AHM)2018

Order under Section 7 IBC

IN THE MATTER OF:

M/s Abhinandan Multitrade Pvt Ltd & Anr
V/s
M/s KSL & Industries

.....Applicant

.....Respondent

Order delivered on ..13/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Monaal Davawala, Advocate
For the Respondent :FCA Mr. Kiran Shah as RP
Mr. Anal Shah, Advocate for Financial Creditor

ORDER

IA No. 263 of 2021 is filed by the Ex-RP.

We direct the respondent to file Affidavit-in-reply within seven days by serving advance copy to the other side.

IA No. 305 of 2021

This application is filed by Electricity Company claiming dues. We heard RP in person. There is a delay of 10 months. Resolution Plan is received, which is yet to be approved. We direct RP that amount what has claimed that as per the rules. With this direction IA is allowed and stands disposed of.

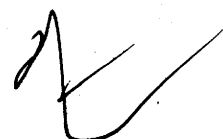
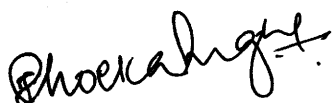
Accordingly, IA No. 305 of 2021 is allowed and stands disposed of.

IA No. 350 of 2021

This application is filed by the RP under Section 19(2).

Learned Counsel for the RP seeks time to file reply. It is to be filed within one week by serving an advance copy to the other side.

Vaishali



We direct registry to send notice to the other respondents and to file proof of service within two weeks.

IA No. 465 of 2021

Learned Counsel Mr. Love Modi appeared for the Applicant

This application is filed by the Financial Creditor. It has filed claim almost after two years.

We direct RP to file reply within one week by serving an advance copy to the other side.

The matter stands adjourned to 24.08.2021 for further consideration



**(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**